

NHRC hearing on alleged bonded labour tomorrow

TRIBUNE NEWS SERVICE

NEW DELHI, JULY 7

The National Human Rights Commission (NHRC) will hold a virtual hearing on July 9 to review 86 cases of alleged bonded labour in brick kilns across various districts of Haryana.

The online hearing will be chaired by NHRC chairperson Justice V Ramasubramanian. The Commission will assess the action taken by district magistrates on complaints forwarded by the NHRC and examine compliance with the Bonded Labour System (Abolition) Act, 1976, as well as directions issued by

the Supreme Court in the Bandhua Mukti Morcha and Asiad Workers' cases.

The Commission will also review the rehabilitation of rescued labourers, including the disbursal of financial assistance, skill development initiatives, alternate livelihood support and registration on the e-Shram portal to ensure access to social security benefits.

Authorities have been directed to submit detailed reports on the identification and release of bonded labourers, rehabilitation measures undertaken and the status of e-Shram registrations.

Plea in NHRC Seeks Probe Into Deaths, Compensation for Victims' Families

Teena Thacker

New Delhi: A civil rights organisation operating in the healthcare domain has sought the intervention of the National Human Rights Commission (NHRC) in the case of five maternal deaths in Kota, Rajasthan, following an **ET** report that found oxytocin injections administered to the women allegedly contained no active ingredient and were effectively only water.

Jan Swasthya Abhiyan India (JSAI) has urged the NHRC to register the matter as a human rights case, order an independent probe, and ensure free lifelong medical treatment and rehabilitation for the affected women.



JSAI has urged the NHRC to ensure free lifelong medical treatment, rehabilitation for the affected women

It has also sought NHRC intervention on compensation and accountability. As reported by ET on July 5, five young mothers died at Government Medical college, Kota, and JK Lon hospital.

"The complaint says laboratory testing by the Rajasthan Drug Control Department found the oxytocin lacked meaningful active content, and alleges violations of manufacturing and quality norms by the drugmaker, including fabrication of records and regulatory failures," it said.

The organisation has also cited ET's reporting that the families of surviving women continue to face severe hardship.

Civil Rights Body Asks NHRC to Step In

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Rights Group Seeks NHRC Probe Into Kota Maternal Deaths

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NHRC to hear online 86 cases of alleged bonded labour in Haryana brick kilns on 9 July

STATESMAN NEWS SERVICE
New Delhi, 7 July

The National Human Rights Commission (NHRC) will conduct an online hearing on 9 July to address 86 cases of alleged bonded labour in brick kilns across various districts of Haryana.

The virtual hearing will be presided over by Chairperson Justice V Ramasubramanian in the presence of senior officers, the National Human Rights Commission said on Tuesday. The Commission has directed the state's Chief Secretary or his nominee, the Labour Commissioner, and all the concerned District

Magistrates (DMs) to be present during the online hearing.

The authorities are expected to present detailed reports on the action taken, including the identification and release of bonded labourers, as well as their registration on the e-Shram portal, a central platform for unorganised workers. The hearing will focus on assessing the action taken by the DMs on the complaints forwarded to them by the NHRC, along with the status of compliance with the provisions of the

Bonded Labour System (Abolition) Act, 1976, and the orders of the Supreme Court in the Bandhua Mukti Morcha and Asia Workers' cases. The Commission will also review the status of rehabilitation packages, including financial assistance, skill training and alternative livelihood opportunities, the progress of e-Shram portal registrations to secure social security benefits for rescued labourers, and the measures taken to prevent recurrence in the identified districts.

Death of infant: NHRC issues notice to Chief Secy, seeks report in 2 weeks

DEEPENDER DESWAL

TRIBUNE NEWS SERVICE

HISAR, JULY 6

Taking suo motu cognisance of the death of a newborn for want of a ventilator in Hisar, the National Human Rights Commission (NHRC) has issued notices to the state Chief Secretary, asking for a detailed report within two weeks.

The newborn died as he could not get ventilator support for nearly 24 hours in the hospitals of Hisar and Rohtak. The father went from one hospital to another, but could not get a ventilator, resulting in the infant's death, the NHRC said in its report.

The commission observed that the contents of the news reports, if true, raise serious issues of violation of rights. According to a report on July 3, the baby was born through a caesarean section at the Civil Hospital in Hisar on July 1 and required immediate ventilator support. While his mother

remained admitted at the Civil Hospital, doctors initially referred the newborn to the Medical College at Agroha in Hisar district. However, after the Civil Hospital reportedly confirmed that no ventilator was available even at Agroha, the baby was referred to the PGIMS in Rohtak. Unable to get a ventilator at the PGIMS also, the baby was brought back to Hisar and taken to a private hospital, where he was declared dead.

The matter was also referred to the district medical negligence board, which has initiated an inquiry.

Health department sources said "communication gap" resulted in the death. A ventilator was available at the Rohtak Civil Hospital, but the baby was admitted to the PGIMS. The availability of ventilator was also not checked at the civil hospitals in the adjoining districts of Fatehabad, Sirsa and Jind.

In Kendrapada Student death: NHRC begins independent inquiry

RAJESH BENERA ■ Kendrapada

A two-member team of the National Human Rights Commission (NHRC) on Tuesday began an independent inquiry into the alleged police inaction preceding the death of a 21-year-old college student in Kendrapada district in 2025.

The team, comprising DSP Lal Bahar and Inspector Abhinav Sharma, visited the house of PD Sangeeta at Kathiapada village under the Pattamundai Rural police station. Accompanied by local police officials, they inspected the spot where the final-year



Plus Three student of the Badapada College allegedly died after setting herself ablaze on August 6, 2025.

The NHRC officials recorded statements of the deceased's family members,

relatives and the wife of the local Sarpanch. Earlier, they also visited the Pattamundai Rural police station as part of the inquiry. The commission has summoned the Kendrapada SP and former personnel of the police station to appear before the panel.

Kendrapada SP Siddharth Kataria said the inquiry was being conducted independently and the district police had already submitted a detailed report to the NHRC and would extend full cooperation.

Sangeeta's family alleged before the NHRC that she had been blackmailed and ha-

arrassed by her former boyfriend, who allegedly circulated her private photographs and videos on social media and threatened her. They claimed they had approached Pattamundai Rural police nearly six months before her death, but no FIR was registered and they were merely advised to block the accused's phone number.

The NHRC had taken suo motu cognisance of the case on August 20, 2025, observing that the alleged police inaction, if true, raised serious concerns of human rights violations.

बाल सुधार केंद्र में बच्चों की पिटाई का मामला

मानवाधिकार आयोग सख्त, डीजीपी समेत चार विभागों से रिपोर्ट तलब

भास्करन्यूज़/कननाल

मधुबन स्थित प्लेस ऑफ सेफ्टी (बाल सुधार केंद्र) में दो बच्चों के साथ मारपीट के मामले में हरियाणा मानवाधिकार आयोग (एचएचआरसी) ने सख्त रुख अपनाया है।

आयोग ने हरियाणा के पुलिस महानिदेशक (डीजीपी), महिला एवं बाल विकास विभाग, प्लेस ऑफ सेफ्टी के अधीक्षक समेत संबंधित अधिकारियों से विस्तृत रिपोर्ट तलब की है। आयोग के अध्यक्ष न्यायमूर्ति ललित बत्रा ने 2 जुलाई को जारी आदेश में कहा कि यदि शिकायत में लगाए गए आरोप सही पाए जाते हैं तो यह केवल दो बच्चों के साथ हिंसा का मामला नहीं, बल्कि राज्य संचालित बाल देखभाल संस्थानों की सुरक्षा और जवाबदेही पर गंभीर सवाल खड़ा करेगा। शिकायत के अनुसार किशोर न्याय बोर्ड के

आदेश पर मधुबन स्थित प्लेस ऑफ सेफ्टी में रह रहे दो बालकों के साथ संस्थान के दो कर्मचारी ने पाइप और बेल्ट से बेरहमी से मारपीट की। घटना में बच्चों के शरीर पर कई चोटें आईं। बाद में दोनों का सिविल अस्पताल कुंजपुरा में मेडिकल कराया गया, जहां मेडिको-लीगल रिपोर्ट (एमएलआर) में चोटों की पुष्टि हुई। महिला एवं बाल विकास विभाग से संबंधित अवधि में तैनात अधिकारियों-कर्मचारियों की सूची, ड्यूटी रोस्टर और दोषी कर्मचारियों के खिलाफ विभागीय कार्रवाई का ब्योरा मांगा गया है। साथ ही प्लेस ऑफ सेफ्टी मधुबन के अधीक्षक को घटना से संबंधित सीसीटीवी फुटेज सुरक्षित रखने और अगली सुनवाई 3 सितंबर से पहले आयोग के समक्ष पेन ड्राइव या हार्ड डिस्क में प्रस्तुत करने के निर्देश दिए गए हैं।

Source: <https://www.news9live.com/india/bengaluru-creche-abuse-case-shocking-twist-as-whistleblower-arrested-for-staging-viral-clip-2987048>

Bengaluru creche abuse case: Shocking twist as whistleblower arrested for staging viral clip

The Bengaluru daycare abuse case inside Capgemini's campus takes a shocking turn as the whistleblower is arrested.

Ajay Awana Published: 07 Jul 2026 07:32 PM

New Delhi: The Bengaluru daycare abuse case has taken a dramatic turn after the woman who first exposed the alleged mistreatment of toddlers at a daycare centre inside Capgemini's corporate campus was arrested as the sixth accused. Police said she not only circulated the viral videos but also staged one of the clips that sparked public outrage, India Today reported.

The case initially came to light last week when horrifying videos surfaced online, showing toddlers at the on-campus creche facing extreme cruelty. The footage appeared to show young children being forced into washing machine drums, locked in dark washrooms for crying, and sprayed with water using bidets. The public anger prompted the police to register an FIR against five staff members.

However, investigators checking the digital trail uncovered a completely unexpected angle. The original whistleblower, Sujata, has now been taken into custody after her statements and electronic evidence pointed to a sinister motive.

According to the police, Sujata admitted during questioning that she deliberately locked a toddler inside a washroom to film the distress. This act was not driven by child protection, but by a bitter personal dispute with her supervisor, Manjula, who is currently evading arrest. Sujata wanted to frame her colleagues over ongoing issues regarding workplace politics and salary disagreements.

While two of the viral videos did show other caregivers mistreating children, Sujata used the chaotic environment to script a third horrifying scenario to ensure her rivals faced major backlash. She forwarded all the clips to an accomplice named Gowtham to make them go viral on social media.

Corporate and legal fallout

Following the massive backlash, Capgemini immediately shut down the on-campus daycare facility. The corporate giant stated that the health and safety of their employees' families remain a top priority, and they are fully cooperating with the local authorities during this fast-moving investigation.

The case has also drawn the attention of the National Human Rights Commission and the Karnataka State Commission for Protection of Child Rights, both of which are seeking detailed reports. What began as a straightforward case of daycare horror has turned into a complicated web of personal vengeance and child endangerment.

Source: <https://www.lokmattimes.com/national/nhrc-to-hold-single-hearing-for-86-cases-of-brick-kiln-bonded-labour-in-haryana-on-july-9/amp/>

NHRC to hold single hearing for 86 cases of brick kiln bonded labour in Haryana on July 9

By IANS | Updated: July 7, 2026 19:20 IST

New Delhi, July 7 National Human Rights Commission (NHRC) Chairperson Justice V. Ramasubramanian will preside over an online ...

New Delhi, July 7 National Human Rights Commission (NHRC) Chairperson Justice V. Ramasubramanian will preside over an online hearing on July 9 to address 86 cases of alleged bonded labour in brick kilns across Haryana, an official said on Tuesday.

The Commission has directed the State Chief Secretary or his nominee, Labour Commissioner, along with all District Magistrates (DMs) concerned, to be present during the online hearing, the official said in a statement.

"The authorities are expected to present detailed reports on the actions taken, including the identification and release of bonded labourers as well as their registration on the e-Shram portal, a central platform for unorganised workers," the NHRC said.

The hearing will focus on the assessment of the action taken by the DMs on the complaints sent to them by the NHRC, along with the status of compliance with the provisions of the Bonded Labour System (Abolition) Act, 1976, and the orders of the Supreme Court in the Bandhua Mukti Morcha and Asiad Workers' cases, among other related issues.

The Commission will also review the status of rehabilitation packages, including financial aid, skill training and alternate livelihoods, the progress of e-Shram portal registrations to secure social security benefits for rescued labourers and the measures taken to prevent recurrence in the identified districts, the statement said.

The virtual hearing underscores the NHRC's commitment to eradicating bonded labour and ensuring strict compliance with the Bonded Labour System (Abolition) Act, 1976.

The Supreme Court had assigned the monitoring compliance of this Act and court orders to the NHRC on May 11, 1997.

Earlier in April, the NHRC held an online hearing of 216 cases of alleged bonded labour in the brick kilns across various districts of Uttar Pradesh.

The virtual hearing was presided over by Justice Ramasubramanian.

Source: <https://www.newsgram.com/history/2026/07/07/jaswant-singh-khalra-rajvinder-singh-bains-khalistan-claims>

Was Jaswant Singh Khalra a Khalistan Supremacist? Here's What His Long-Known Associate Has to Say

Following the removal of Satluj from ZEE5, Khalra's associate and lawyer Rajvinder Singh Bains has defended the late activist against allegations of separatist sympathies and disputed claims that his findings on extrajudicial killings were exaggerated.

Author: Khushboo Singh

Updated on: Jul 07, 2026, 17:00

Key Points

Advocate Rajvinder Singh Bains rejected claims that Jaswant Singh Khalra held pro-Khalistani views, describing such allegations as misinformation.

Bains defended Khalra's findings on alleged extrajudicial killings in Punjab, arguing that official investigations and human rights reports substantiate his claims.

The debate has resurfaced after the film Satluj, based on Khalra's life, was removed from ZEE5 shortly after its release.

THE LIFE OF PUNJAB-BASED HUMAN RIGHTS ACTIVIST Jaswant Singh Khalra has become a topic of intense debate, after the movie based upon his life and activism, Satluj, was removed from the streaming platform ZEE5 48 hours after his debut. Jaswant was known for revealing the extrajudicial killings and uncereemonious cremation of an alleged 25,000 Sikh youths during the militancy period in Punjab. After Satluj's departure from the platform, the discourse around Jaswant and his revelations have taken on newfound interest.

Rajvinder Singh Bains, a known associate of Jaswant Singh Khalra and the advocate who represented the activist's family in legal proceedings after Jaswant's abduction and extra judicial killings, recently gave an interview to India Today. Rajvinder came forth in Jaswant's defense, refuting claims that the activist held pro-Khalistani views and exaggerated the statistics that 25,000 Sikhs youths were unjustly killed by the Punjab police.

Did Jaswant Singh Khalra hold pro-Khalistani views?

During the 1990s, human rights activist Jaswant Singh Khalra found a publication that advocated for a Sikh separatist state — the Liberation Khalistan magazine. The monthly magazine was founded in 1992 by Jaswant, wherein he worked as editor and writer. In an archive article of the magazine dating back to 1992 published by Baaz News, Jaswant wrote about the nature of electoral politics during that time, and highlighted his thoughts on Sikh liberation and on 'Khalistan.'

During the 1992 Punjab Legislative Elections in the state, Sikh political factions and militant groups refused to participate. Commenting on the electoral scenario of that time, when pro-Khalistan statements were at its peak, Jaswant said that participating in the elections will not result in strengthening of the Khalistan movement. He further stated that participating in the elections would be an automatic sign of defeat for the Sikh separatist state movement.

Reiterating that the Sikh community has been waging a war against the 'Indian Hindu state' for its independence, Jaswant wrote: "More than 50,000 freedom fighters have made the ultimate sacrifice for Khalistan. About 50,000 Khalistani heera (diamonds) have been languishing in jails for years."

Jaswant Singh Khalra Called Jarnail Singh Bhindranwale a "Saint"

Jarnail Singh Bhindranwale, a prominent Sikh separatist leader and head of the Damdami Taksal — became the posthumous face of the Pro-Khalistani movement that gained traction after the 1984 Operation Blue Star. While Bhindranwale did not outright advocate for a separate Sikh state, he did support the 'Anandpur Sahib resolution' that demanded greater religious and political autonomy for the Sikh community in Punjab. Following his death in the 1984 military operation, Bhindranwale became an icon of the pro-Khalistan insurgency.

In a 1995 interview with Ankhila Punjab TV in Canada, Jaswant was seen calling Bhindranwale as a Sant (meaning saint), and calling him a 'national hero' whose 'martyrdom' has proven to be very effective today in changing Sikh relations.

Rajvinder Singh Bains refute claims of Jaswant Singh Khalra bring "pro-Khalistani"

Addressing the narrative that alleges that Jaswant Singh Khalra has 'strong anti-India or Khalistani sentiments,' Rajvinder dismissed it as "a complete lie" and "misinformation." He asserted that Khalra's thinking was as secular as his own. Bains pointed out that Khalra came from a family of freedom fighters — his grandfather had fought for India's independence — and that no criminal case was ever filed against him. The police themselves admitted in court that Khalra was not wanted in any crime.

Bains further noted that Khalra's recorded speeches from the 1992 parliamentary elections contained no mention of Khalistan or of a separatist movement or anything of that sort. Instead, Rajvinder says, Jaswant spoke consistently about good governance, rule of law, and justice.

According to Bains, Khalra stood against injustice — a principle that every right-thinking Sikh, Punjabi, and Indian citizen should uphold. In his view, a country and its constitution need such courageous citizens to ensure that those in power remain lawful and humane.

25,000 Sikhs unjustly killed and cremated in Punjab: fact or figure?

One of the reasons Jaswant Singh Khalra is revered as a prominent human-rights activist is him publicly revealing that during the militancy period in the state, the Punjab state and police had illegally detailed and murdered around 25,000 Sikh youths on suspicion of them being 'terrorists.' Jaswant also said that these individuals were cremated without proper rituals in an 'unceremonious manner,' and too without the presence or knowledge of their families. The instigator behind this relentless illegal persecution of Sikhs youths during the Khalistan insurgency was Director General of the Punjab Police at that time, Kanwar Pal Singh Gill.

When asked whether the figure of 25,000 Sikhs being unjustly killed and cremated was an inflated figure, Rajvinder refuted the claim. He remarked that 2000 cases of extrajudicial killings have been upheld in the supreme court on the basis of a Central Bureau of Investigation (CBI) report. Later, the National Human Rights Commission (NHRC) verified the identities of an additional 1,513 individuals who were abducted and killed by the police.

Rajvinder also referred to international human rights Ram Narayan Singh, who, in his book 'Reduced to Ashes,' pointed out 2,700 more such cases. The advocate said that 17,000 cases of Sikhs being killed and cremated by the Punjab police have been documented, supported by evidence and FIRs and information of the deceased Rajvinder said that Jaswant's claim of 25,000 extrajudicial killings isn't an exaggeration, but in actuality is a lesser figure.

(Edited by Ritik Singh)

Source: <https://hindupost.in/featured/martyr-sarla-bhats-case-tip-of-an-iceberg-called-genocide-ethnic-cleansing-of-kashmiri-pandits/>

Martyr Sarla Bhat's case: Tip of an iceberg called genocide & ethnic cleansing of Kashmiri Pandits
July 7, 2026 Ashwani Kumar Chrungoo

On the last Monday -29th June 2026, the State Investigation Agency (SIA) filed a 737-page charge-sheet before the Court of the Additional Sessions Judge (TADA/POTA), designated as Special Judge under the National Investigation Agency Act 2008, in Srinagar in the case of Sarla Bhat who was abducted, raped, tortured and killed in 1990 in Kashmir. Under the orders of the Jammu and Kashmir Director General of Police, the investigation was transferred to the SIA on March 18th in 2024. The chargesheet named five accused: Mohd. Yasin Malik, Khurshid Ahmad Chalkoo, Abdul Hamid Sheikh, Mohammad Yousuf Sofi (also known as Idrees) and Ghulam Mohammad Taploo.

The SIA described Yasin Malik, who was the then 'chief commander' of the dreaded Jammu & Kashmir Liberation Front (JKLF), a frontal terrorist organisation, as the principal conspirator and said that he directed the other accused to abduct and kill a Kashmiri Pandit young lady nurse Sarla Bhat. Chalkoo stands identified in the chargesheet as the gunman. Sheikh, Sofi and Taploo are already dead (before the charge-sheet was filed).

Yasin Malik is in jail in a separate case, while Chalkoo is absconding and is believed by investigators to have crossed over to Pakistan occupied Jammu & Kashmir (PoJK). Proclamation proceedings were earlier initiated against Chalkoo. Malik has a number of cases against him including the gruesome murder of IAF personnel in Srinagar and the kidnapping of Rubaiya Sayeed, the daughter of Mufti Sayeed. Only some years back, Rubaiya Sayeed identified Yasin Malik in the designated court as one of her kidnappers in 1989.

Killings of Hindus in the Kashmir valley through terror activities can't be termed as only selective killings. These were part of a bigger design to evict Hindus from the valley. This has been stated by the SIA in its charge-sheet as well. Sarla Bhat's is a classic case of the heinous acts that were committed against the poor Kashmiri Pandit women because they were Hindus. Girja Tikoo, Prana Ganjoo-Baramulla, Sheela Tickoo, Devi, Durga Kaul, Prana Ganjoo-Srinagar and similar other Hindu women were forced to suffer the unimaginable; and that sent shock waves through the spine of the resistance of the Kashmiri Pandit community against Islamic fundamentalism and terrorism in Kashmir.

The acts like the killings and torture of Hindus, brutal rape and murder of women and the persistent slogans through the mosques and also on the streets of the valley paved way for the extermination of the Kashmiri Pandits from the valley. In fact, the road of exodus was shown to the Pandits by their own Muslim friends, neighbours, colleagues and other acquaintances who brought various means of transport to them to pack and leave Kashmir. There is not even a single instance to suggest that any Hindu family was stopped by the local Muslim majority community from leaving Kashmir valley during 1989-90 forced mass-exodus and ethnic cleansing.

The ideological base for what was done in 1989-90 was actually laid in 1931 when the then Muslim Conference in the garb of demonstrations against the then Maharaja organised planned attacks on the minority community in the Kashmir valley killing 11 Hindus besides looting and burning their properties. The developments of 1947, 1967 and thereafter suggesting refusal to co-existence in Kashmir ignited the hatred towards the Kashmiri Pandits

further. In 1946, in a public rally in Tengpora-Baramulla, Sheikh Abdullah asked his followers in the rally that their aim was to evict Hindus from the valley. This is contained in the files of the then political department of the government of Jammu and Kashmir and is on record.

The loot, destruction and burning of Hindu temples and shrines in the Kashmir valley and attack on their properties in 1986 was just a trailer in regard to the events to come. Jammu and Kashmir Liberation Front was the first among many terror organisations to kill Hindus selectively, abduct women, rape and torture them and leave their dead bodies to vultures. This terror outfit made it sure that the valley was ethnically cleansed of minority Hindus and inflicted genocide to achieve their target. Terrorism and fear-psychosis were their powerful and effective instruments to exterminate Kashmir Pandit community -the indigenous people of the valley who established civilization in Kashmir thousands of years ago.

In a prominent case of genocide of Kashmiri Pandits in the Kashmir valley, this author along with his other colleagues was instrumental in filing a complaint with the National Human Rights Commission (NHRC) in March 1994. The Commission's court after due deliberations, argumentation and thorough investigation after listening to the counsels of the complainants, state government and the central government passed its orders in June 1999. The orders issued by the NHRC court under the chairmanship of Justice Venkatachalliah said categorically that the 'Commission was constrained to say that acts akin to genocide were committed against the Kashmir Pandit community in Kashmir'.....and 'a genocide type design may exist against them in the minds and utterances of the terrorists and militants in the valley'.

It didn't stop there and said further that the Kashmiri Pandits were not given the 'due understanding and relief that they deserved'. The Hindustan Times editorially called the Pandits the 'victims of the State too'. The Delhi High Court in a different judgement described the extermination of Pandits as ethnic cleansing. Only a few years ago, the Home Secretary of India termed the happenings against the Pandits as genocide. The J&K High court in another judgement said that the migration of the Kashmiri Pandits can't be compared with any other migration as it was unparalleled and exclusive.

The governments failed to take appropriate steps after these pronouncements by the judicial and quasi-judicial establishments. What required to be done thirty years ago was allowed to fade away by everyone who mattered constitutionally, politically and administratively. The Supreme Court of India in a brazen judgement on a petition regarding the genocide of Kashmiri Pandits said that the issue was time-barred and the court couldn't do anything. However, the same apex court in the case of genocide of Sikhs opened the files dated back to 1984. Human rights bodies maintained mum and the state actually remained tactically silent.

The brutality of the heinous acts didn't move the people in any manner. 'Yasin Malik's men didn't stop at raping the 27-year-old Kashmiri Hindu nurse Sarla Bhat. They then murdered her, engraved the acronym 'JKLF' on her body, and mutilated it out of sheer contempt for her Hindu identity. After that, they issued multiple warnings to her family against cremating her remains according to Hindu rituals. The family still went ahead with the cremation, defying the threats. When they went to collect her cremated remains (asthi) later, a mob of around 200 Islamists descended upon the crematorium and stomped over them. They didn't stop even at that. They then bombed her family home with a grenade', said one of the closest family members.

There are numerous such stories that need to be opened which the people in the government till date wanted to bury for all the times to come. There are some pertinent questions which require answers. Rubaiya Sayeed who was kidnapped in December 1989 identified Yasin Malik as her abductor 33 years after the event in a court. Why was she silent for more than three decades! She must have revealed the identity of the kidnappers to her family as well which included Mufti Sayeed and Mehbooba Mufti. Both of them remained the chief ministers of the state for a pretty good time and Mufti Sayeed was the Home Minister of India for almost a year. What compulsions had they not to take action against Yasin Malik and his terror outfit.

The political establishment and the then old bureaucracy right from the days of V.P.Singh and Mufti Sayeed tried every attempt to name the forced mass-exodus of the Pandits as 'migration' and term the displaced people of the genocide as 'migrants'. They didn't allow it calling as genocide officially under the pretext that it would eventually invite 'international interference'. They also made it sure that the displaced people of the valley should be allowed

to get dispersed throughout the length and breadth of the country so that their voice is not heard as the voice of the ethnically-cleansed community. All doors for a possible return to the valley for them were shut or burnt or destroyed with the connivance of the government.

Then Yasin Malik was made a 'youth icon' and a 'symbol of peace' on every media channel and print platforms. There were people in the government, close to the government and also close to the politicians in India and Pakistan who took him to the office of the Prime Minister Manmohan Singh. The world saw the Indian Prime Minister, Mammohan Singh shaking hands and discussing issues with a dreaded terrorist at the PM's office. This was a brutal defiance of India's known policy of zero-tolerance against terrorism and in contravention of the sentiments of the families of those who were killed by Malik and his outfit.

Now we have a test case and this government at the centre has to prove that it won't allow the legacy of the bad times and wrong policies to overburden itself. In all cases in regard to the Kashmiri Pandit community, justice delayed is surely justice denied. This one case and all similar cases need a 'special crimes tribunal' for which a demand was made umpteen times by the displaced community of Kashmir. It is time for the government to have a fresh look into this whole issue and declare the displaced community as a victim of genocide in Kashmir followed by setting up a Special Crimes Tribunal in Jammu and Kashmir to go into the all events right from February 1986 in this connection....!

Source: <https://www.ucanews.com/news/indian-christians-back-judge-targeted-over-lynching-verdict/114157>

Indian Christians back judge targeted over lynching verdict

Catholic and Protestant groups condemn threats against Muslim judge as an assault on judicial independence
By Bijay Kumar Minj Published: July 07, 2026 10:15 AM GMT

Christian organizations in India have expressed solidarity with a judge facing death threats and a coordinated online hate campaign after she convicted 14 men in a high-profile lynching case, warning that the attacks threaten the country's judicial independence.

The All India Catholic Union (AICU) and the United Christian Forum (UCF) condemned what they described as a campaign of communal hatred and intimidation against Additional District and Sessions Judge Tabassum Khan following her June 12 verdict in the 2022 Barakheda lynching case in the central state of Madhya Pradesh.

Judge Khan convicted 14 men for the killing of truck driver Nazir Ahmed, who was beaten to death near Barakheda village on Aug. 2, 2022, after being accused of transporting cattle.

Her ruling, based on medical evidence, forensic reports and material recovered from the accused, described the killing as an act of lynching carried out by an unlawful assembly.

Legal observers praised the judgment as detailed and firmly grounded in evidence.

Instead of limiting their challenge to the courts, relatives of the convicted men reportedly blocked police vehicles outside the courthouse after the verdict. Protests later spread to social media and public demonstrations, fueled by false claims about the case.

On June 22, members of a cow-protection group in Punjab burned an effigy of Judge Khan and threatened violence unless the convicted men were released. Videos containing communal slurs and explicit threats circulated online for several days before authorities intervened.

Speaking to UCA News on July 6, AICU National President Elias Vas urged the Madhya Pradesh government, state police and India's National Human Rights Commission to take immediate action to protect Judge Khan and prosecute those responsible.

The Catholic organization has demanded "immediate and visible action" against everyone identified in threatening videos and inflammatory social media posts, he said.

"There should be no distinction between those who make threats and those who merely report them. The law must take its course against everyone involved," Vas said.

He also called for continued security for Judge Khan and her family while the threats persist and urged authorities to review protection for judges handling communally sensitive cases nationwide.

The AICU further asked the state government and the judiciary to publicly affirm that judges must decide cases solely on evidence and law, rejecting attempts to portray the verdict through a religious lens.

The New Delhi-based United Christian Forum echoed those concerns.

In a July 3 statement, the group said protecting judges from intimidation is essential to preserving the rule of law.

"Judge Khan merely carried out her duty by deciding the case on its legal merits," the statement said. "Judicial decisions must be challenged in appellate courts, not through public intimidation, harassment and threats."

UCF National President Michael Williams said the organization stood in "unwavering solidarity" with the judge.

"It is not merely a question of providing security to one judge. It is about safeguarding one of the most important pillars of democracy — the independent judiciary," Williams said.

In a July 6 statement, the AICU argued that Judge Khan's religious identity had become the focus of the backlash despite having no relevance to a verdict based on forensic and medical evidence.

The organization said critics had openly claimed that a Muslim judge could not fairly try Hindu defendants, turning her faith into a weapon to discredit the ruling.

"This is an attempt to intimidate the judiciary and punish a judge simply for doing her duty by weaponizing her faith," the statement said.

The AICU also criticized what it called an inadequate law enforcement response. While security has been increased for Judge Khan and police have registered a criminal case against unidentified suspects, it said some people who openly threatened the judge on camera were reportedly asked only to delete their videos.

The group cited a recent statement by the Supreme Court Advocates-on-Record Association, which said district judges must be able to decide cases without fear for their own safety or that of their families.

Source: <https://observervoice.com/nhrc-to-hold-online-hearing-on-bonded-labour-cases-in-haryana-213921/>

Home/News/National/NHRC to Hold Online Hearing on Bonded Labour Cases in Haryana

NHRC to Hold Online Hearing on Bonded Labour Cases in Haryana

Shalini Singh July 7, 2026Last Updated: July 7, 2026

The National Human Rights Commission (NHRC) of India is set to conduct a significant online hearing on July 9, 2026. This hearing will address a total of 86 cases concerning alleged bonded labour in brick kilns located in various districts of Haryana. Justice V. Ramasubramanian, the Chairperson of the NHRC, will preside over the virtual session, accompanied by senior officials from the commission.

In preparation for the hearing, the NHRC has mandated the attendance of the State Chief Secretary or their representative, the Labour Commissioner, as well as all relevant District Magistrates (DMs). These officials are required to present comprehensive reports detailing the actions they have taken regarding the identification and release of bonded labourers. They will also need to provide information about the registration of these individuals on the e-Shram portal, which serves as a central platform aimed at supporting unorganised workers.

Focus of the Hearing

The upcoming session will primarily evaluate the responses from the DMs concerning the complaints forwarded to them by the NHRC. Additionally, the status of compliance with the Bonded Labour System (Abolition) Act of 1976 will be scrutinised alongside directives from the Supreme Court related to the Bandhua Mukti Morcha and Asiad Workers' cases, along with other pertinent issues.

Assessment of Rehabilitation Efforts

Another key area of focus during the hearing will be the evaluation of rehabilitation packages available for rescued labourers. This includes financial assistance, skill development programs, and opportunities for alternative livelihoods. The NHRC will review the progress made in registering these individuals on the e-Shram portal to ensure they can access necessary social security benefits. Measures implemented to prevent a resurgence of bonded labour in the identified regions will also be addressed.

NHRC's Commitment

This virtual hearing reflects the NHRC's steadfast commitment to the elimination of bonded labour nationwide and to ensuring that the provisions of the Bonded Labour System (Abolition) Act, 1976, are strictly observed. The Supreme Court had entrusted the NHRC with monitoring compliance with this legislation and preceding court orders on May 11, 1997.

Source: <https://www.siasat.com/hyd-advocates-plea-prompts-mea-action-for-indian-sailors-in-gulf-3503259/>

Siasat.com/News/Middle East/Hyd advocate's plea prompts MEA action for Indian sailors in Gulf

Hyd advocate's plea prompts MEA action for Indian sailors in Gulf

Government says six India-bound vessels await Iranian clearance as diplomatic efforts continue.

Sakina Fatima | Published: 7th July 2026 6:28 pm IST

Hyderabad: The Ministry of External Affairs (MEA) has begun implementing directions issued by the National Human Rights Commission (NHRC) in connection with Indian seafarers stranded in the Persian Gulf, following a petition filed by Hyderabad-based advocate Yennam Balachander Reddy.

Official correspondence dated Monday, July 6, shows that the MEA's Gulf Division has referred the matter to its PAI Division in compliance with the NHRC's order issued on June 19.

According to the communication, the PAI Division informed that, based on a list shared by the Ministry of Ports, Shipping and Waterways (MoPSW), only six India-bound vessels were awaiting clearance as of June 29. It added that the division was continuously engaging with the Iranian authorities to secure the necessary approvals.

The update follows the NHRC's intervention after Reddy filed a pro bono complaint highlighting the situation of nearly 2,000 Indian seafarers reportedly stranded in the Persian Gulf amid regional tensions.

In its order dated June 19, the Commission directed the Secretary of the MEA to take appropriate action within eight weeks in coordination with the complainant and communicate the action taken. The case was disposed of with these directions.

Following the order, the Deputy Secretary (Gulf) circulated the Commission's directions to the concerned departments for necessary action.

The latest communication suggests that the Centre has initiated diplomatic efforts to facilitate the movement of the remaining India-bound vessels while continuing discussions with the Iranian side over pending clearances.

Speaking on the development, Yennam Balachander Reddy said he would continue monitoring the implementation of the NHRC's directions until all affected Indian seafarers were safely repatriated.

The case has drawn attention to the challenges faced by Indian maritime workers operating in conflict-affected waters and the need for coordinated government action to safeguard their welfare during periods of regional instability.

Source: <https://www.thehawk.in/news/india/nhrc-to-hold-single-hearing-for-86-cases-of-brick-kiln-bonded-labour-in-haryana-on-july-9>

NHRC to hold single hearing for 86 cases of brick kiln bonded labour in Haryana on July 9

NHRC Holds Hearing on Bonded Labour in Haryana Brick Kilns

The Hawk

Jul 07, 2026, 07:19 PM(Updated Jul 07, 2026, 07:49 PM)

New Delhi, July 7 (IANS) National Human Rights Commission (NHRC) Chairperson Justice V. Ramasubramanian will preside over an online hearing on July 9 to address 86 cases of alleged bonded labour in brick kilns across Haryana, an official said on Tuesday.

The Commission has directed the State Chief Secretary or his nominee, Labour Commissioner, along with all District Magistrates (DMs) concerned, to be present during the online hearing, the official said in a statement.

Source: <https://www.tribuneindia.com/news/ludhiana/rights-panel-seeks-report-from-dc-ssp-over-harassment-of-cloth-merchant-couple/amp>

Rights panel seeks report from DC, SSP over 'harassment' of cloth merchant couple
Victims died by suicide in July last year

Sukhpreet Singh Tribune News Service
Ludhiana, Updated At : 03:23 AM Jul 08, 2026 IST

The National Human Rights Commission (NHRC) has sought an action-taken report (ATR) from the Ludhiana Deputy Commissioner and the Senior Superintendent of Police (SSP) over a complaint, alleging that a cloth merchant couple was subjected to severe harassment and public humiliation by recovery agents of a private bank, which allegedly drove them to end their lives in July last year. The commission has directed the district authorities to examine the matter and submit a detailed report within two weeks.

The directions were issued after the commission took cognisance of a complaint filed by social activist Keemti Rawal of Chand Nagar, here. According to the complaint, cloth merchant Jasbir Singh and his wife Kuldeep Kaur allegedly consumed poison after facing repeated humiliation and mental harassment at the hands of recovery agents of a private bank.

The complainant alleged that the couple's suicide notes clearly mentioned the mental torture and public disgrace they faced at the hands of the recovery agents. It was further alleged that such agents often operate with political backing and that the police and administration remain silent spectators, allowing such incidents to continue unchecked.

The complaint also claimed that the state was witnessing a rise in such inhumane acts, leaving ordinary citizens with little legal protection. It urged the commission to direct strict legal action against bank officials and recovery agents responsible for the alleged harassment and sought that the matter be tried in a fast-track court.

In its communication, dated June 30, the NHRC observed that if the allegations mentioned in the complaint were found to be true, they would prove violation of the victims' human rights. The commission, therefore, forwarded the complaint to the Deputy Commissioner and the SSP for appropriate action.

The NHRC has asked them to probe the allegations and submit the action-taken report to the commission within two weeks of receiving the communication.

Source: <https://economictimes.indiatimes.com/news/india/civil-rights-body-asks-national-human-rights-commission-to-step-in/articleshow/132246681.cms>

Civil rights body asks National Human Rights Commission to step in
ET BureauLast Updated: Jul 08, 2026, 12:36:00 AM IST

Synopsis

A civil rights group has asked the NHRC to intervene in five maternal deaths. These deaths occurred in Kota, Rajasthan, after women received oxytocin injections. Reports suggest these injections contained no active ingredient and were ineffective. The organization seeks an independent probe and compensation for affected families. They also requested lifelong medical treatment and rehabilitation for the women.

New Delhi: A civil rights organisation operating in the healthcare domain has sought the intervention of the National Human Rights Commission (NHRC) in the case of five maternal deaths in Kota, Rajasthan, following an ET report that found oxytocin injections administered to the women allegedly contained no active ingredient and were effectively only water.

Jan Swasthya Abhiyan India (JSAI) has urged the NHRC to register the matter as a human rights case, order an independent probe, and ensure free lifelong medical treatment and rehabilitation for the affected women. It has also sought NHRC intervention on compensation and accountability.

As reported by ET on July 5, five young mothers died at Government Medical college, Kota and JK Lon Hospital. -
Teena Thacker

Source: <https://www.businesstoday.in/india/story/bengaluru-daycare-case-whistleblower-staged-the-abuse-videos-say-cops-541349-2026-07-07>

Bengaluru daycare case whistleblower staged the abuse videos, say cops

Bengaluru daycare case: Investigators said the inquiry suggested the clips attached to the complaint were recorded by a former employee who left the daycare shortly before the videos surfaced online.

Sagay Raj

Updated Jul 7, 2026 11:18 AM IST

The case of alleged abuse of toddlers at a daycare centre inside Capgemini's Bengaluru campus has taken a new turn with the arrest of Sujata, initially seen as the whistleblower, who has now been named the sixth accused. Police stated that Sujata not only circulated the viral videos that brought the case to light but also staged one of the clips by locking a toddler inside a washroom.

The allegations emerged last week after videos from the on-campus crèche appeared online. The footage purportedly showed toddlers being forced into the drum of a front-loading washing machine, sprayed with water using a bidet, locked inside bathrooms for crying, made to sit on Western-style commodes, and threatened to remain silent. The videos sparked outrage and led to an FIR against five women linked to the facility. The matter has also reached the National Human Rights Commission and the Karnataka State Commission for Protection of Child Rights.

Investigators said Sujata was arrested on July 3 after questioning. She admitted to recording one of the viral videos and to locking a toddler inside a washroom. Police alleged that this act was motivated by a personal dispute with her supervisor, Manjula, the prime accused who remains absconding, over workplace and salary issues.

Sujata reportedly recorded two other videos showing caregivers allegedly mistreating children and forwarded all three clips to a man named Gowtham, who is accused of circulating them. She was named as an accused based on her statement and digital evidence collected during the investigation.

Police had earlier arrested 55-year-old Vijayalakshmi on July 2. Inspector Suresh Reddy said she was produced before a court and remanded to three-day police custody on Friday. Manjula is still absconding, and police teams are making efforts to arrest her. The three other staff members named in the FIR registered on July 2 were released after questioning as the evidence did not implicate them.

Investigators said the inquiry suggested the clips attached to the complaint were recorded by a former employee who left the daycare shortly before the videos surfaced online. A senior police officer said the police were verifying the origin of the videos, when they were recorded, and the circumstances of their release. All aspects are under investigation.

Following the allegations, Capgemini temporarily shut the facility and stated that the health, safety, and wellbeing of employees and their families remain its top priority. The company said it was fully cooperating with the

investigation. A petition has brought the matter before the Karnataka State Commission for Protection of Child Rights, which is expected to seek a detailed report from the authorities and examine the allegations independently.

The National Human Rights Commission also took suo motu cognisance of the allegations of cruelty towards toddlers at the crèche, and issued notices to the Karnataka chief secretary and the director general of police, seeking a detailed report within two weeks.

Source: <https://www.tribuneindia.com/news/haryana/nhrc-to-conduct-virtual-hearing-of-bonded-labour-cases-in-haryana-brick-kilns/>

Home / Haryana / NHRC to conduct virtual hearing of bonded labour cases in Haryana brick kilns

NHRC to conduct virtual hearing of bonded labour cases in Haryana brick kilns

Surya S Pillai Tribune News Service

New Delhi, Updated At : 08:42 PM Jul 07, 2026 IST

The National Human Rights Commission will conduct an online hearing to address 86 cases of alleged bonded labour in brick kilns across various districts in Haryana.

NHRC chairperson Justice V Ramasubramanian will chair the virtual hearing on July 9.

The human rights body will also review the status of rehabilitation packages, financial aid, skill training and alternate livelihoods, the progress of e-Shram portal registrations to secure social security benefits for rescued labourers, and the measures taken to prevent recurrence in the identified districts.

"The authorities are expected to present detailed reports on the actions taken, including the identification and release of bonded labourers as well as their registration on the e-Shram portal, a central platform for unorganised workers," it said.

The virtual hearing will focus on the assessment of the action taken by district magistrates on the complaints sent to them by the NHRC, along with the status of compliance with the provisions of the Bonded Labour System (Abolition) Act, 1976, and the orders of the apex court in the Bandhua Mukti Morcha and Asiad Workers' cases.

The Commission has also directed the state chief secretary or his nominee, the labour commissioner, along with all district magistrates concerned, to be present during the online hearing.

Bonded labour remains a critical issue in Haryana's unorganized brick kiln industry, frequently involving marginalised and migrant workers trapped through advance payments and debt bondage.

Migrant workers in Haryana's brick kilns form a vital yet frequently ignored part of the state's labour force. Predominantly hailing from economically disadvantaged regions like Uttar Pradesh, Bihar, Jharkhand, and West Bengal, they are attracted to Haryana's thriving construction sector.

Their socio-economic circumstances are largely defined by a mix of poverty, limited educational opportunities, social exclusion, and economic hardship.

Major findings reveal that migrant brick kiln workers face a lack of education and health care facilities. Lower

income levels, prevalence of debt and lack of savings are the major socio-economic challenges faced by the migrant workers.

Source: <https://newsarenaindia.com/states/nhrc-to-hold-online-hearings-on-haryana-bonded-labour-cases/81834>

Home /nhrc-to-hold-online-hearings-on-haryana-bonded-labour-cases

States

NHRC to hold online hearings on Haryana bonded labour cases

NHRC said that the authorities are expected to present detailed reports on the actions taken, including the identification and release of bonded labourers as well as their registration on the e-Shram portal, a central platform for unorganised workers.

News Arena Network - Chandigarh - UPDATED: July 7, 2026, 06:58 PM - 2 min read

The alleged bonded labour cases in brick kilns across various districts of Haryana will now be heard via an online hearing by the National Human Rights Commission (NHRC). As per official data available on record, there are 86 such cases.

These cases will be heard on July 9. NHRC Chairperson, Justice V. Ramasubramanian, will chair the virtual hearing.

NHRC said that the authorities are expected to present detailed reports on the actions taken, including the identification and release of bonded labourers as well as their registration on the e-Shram portal, a central platform for unorganised workers. The hearing will focus on the assessment of the action taken by the District Magistrates on the complaints sent to them by the NHRC, along with the status of compliance with the provisions of the Bonded Labour System (Abolition) Act, 1976 and the orders of the Apex Court in the Bandhua Mukti Morcha and Asiad Workers' cases, among other related issues.

The Commission will also review the status of rehabilitation packages, including financial aid, skill training and alternate livelihoods, the progress of e-Shram portal registrations to secure social security benefits for rescued labourers, and the measures taken to prevent recurrence in the identified districts. NHRC has directed the State Chief Secretary or his nominee, the Labour Commissioner, along with all concerned District Magistrates, to be present during the online hearing.

Source: <https://newsonair.gov.in/nhrc-to-conduct-online-hearing-of-bonded-labour-cases-in-haryana/>

NHRC to conduct online hearing of bonded labour cases in Haryana

News On AIR | July 7, 2026 5:54 PM

The National Human Rights Commission (NHRC) will conduct an online hearing to address 86 cases of alleged bonded labour in brick kilns across various districts in Haryana on 9th of this month. NHRC Chairperson, Justice V. Ramasubramanian will chair the virtual hearing. NHRC said that the authorities are expected to present detailed reports on the actions taken, including the identification and release of bonded labourers as well as their registration on the e-Shram portal, a central platform for unorganised workers. The hearing will focus on the assessment of the action taken by the District Magistrates on the complaints sent to them by the NHRC, along with the status of compliance with the provisions of the Bonded Labour System (Abolition) Act, 1976 and the orders of the Apex Court in the Bandhua Mukti Morcha and Asiad Workers' cases, among other related issues. The Commission will also review the status of rehabilitation packages, including financial aid, skill training and alternate livelihoods, the progress of e-Shram portal registrations to secure social security benefits for rescued labourers and the measures taken to prevent recurrence in the identified districts. NHRC has directed the State Chief Secretary or his nominee, Labour Commissioner, along with all concerned District Magistrates to be present during the online hearing.

Source: <https://www.amarujala.com/uttar-pradesh/agra/open-manholes-and-potholes-on-roads-are-proving-deadly-during-monsoon-2026-07-07>

Hindi News › Uttar Pradesh › Agra News › Open manholes and potholes on roads are proving deadly during monsoon

मानसून में इस जानलेवा खतरे से सावधान: सड़कों पर खुले मैनहोल और गहरे गड्ढे, जूता कारखाना संचालक की हुई थी मौत
संवाद न्यूज एजेंसी, आगरा Published by: Arun Parashar Updated Tue, 07 Jul 2026 11:45 AM IST

सार

आईएसबीटी से खंदारी चौराहे के बीच ऐसे चैंबर की संख्या 10 से ज्यादा है जो ढके नहीं गए हैं। नेशनल हाईवे पर नाले के खुले पड़े चैंबर भी लोगों के लिए जानलेवा साबित हो सकते हैं। इस ओर संबंधित विभाग की ओर से कोई ध्यान नहीं दिया जा रहा है।

विस्तार

मानसून आ चुका है। शहर की सड़कों पर जलभराव के दौरान मैनहोल नजर आएं और न ही खुदाई के बाद छोड़े गए गहरे गड्ढे, ऐसे में देखकर ही चलें। नगर निगम, मेट्रो और नेशनल हाईवे समेत कार्यदायी एजेंसियां और विभाग खुले पड़े गड्ढों और नालों के मैनहोल को अब तक ढक नहीं पाए हैं। लगातार हादसों के बाद भी शहर की सड़कों और फुटपाथ पर खुले छोड़े गए गहरे गड्ढे बारिश में जलभराव होने पर जानलेवा साबित हो सकते हैं।

एमजी रोड पर दीवानी चौराहे के सामने कांजी हाउस से सटे दो मैनहोल खुले पड़े हैं। भूमिगत नाले में प्लास्टिक कचरा भरा पड़ा है और यहां से हर दिन सैकड़ों लोग निकलते हैं। इसी तरह सिकंदरा के निर्माणाधीन मेट्रो स्टेशन के पास रेन वाटर हार्वेस्टिंग के लिए 6 से 8 फीट गहरा चैंबर बनाया गया है लेकिन एक महीने से इसके ऊपर कोई कवर नहीं रखा गया और ही इसके पास कोई बैरिकेडिंग की गई है। आईएसबीटी से खंदारी चौराहे के बीच ऐसे चैंबर की संख्या 10 से ज्यादा है जो ढके नहीं गए हैं। नेशनल हाईवे पर नाले के खुले पड़े चैंबर भी लोगों के लिए जानलेवा साबित हो सकते हैं।

मैनहोल में गिरकर हुई मृत्यु पर मानवाधिकार आयोग ने मांगा जवाब

अलबतिया रोड, शाहगंज क्षेत्र के शंकरगढ़ पुलिया पर बीते साल 7 जनवरी की रात 8:15 बजे जूता कारखाना संचालक राजेश कुमार की मौत खुले पड़े नाले के मैनहोल में गिरने से हो गई थी। वह दौरेठा अपने स्कूटर से जा रहे थे कि अगला पहिया नाले की सफाई के लिए छोड़े गए मैनहोल में फंस गया, जिससे गिरने पर राजेश कुमार के सिर में चोट आई और उनकी मृत्यु हो गई थी। इस मामले में राष्ट्रीय मानवाधिकार आयोग ने नगर निगम से जवाब मांगा है। निगम से आयोग ने पूछा है कि मृतक राजेश कुमार के परिजन को नौकरी, मुआवजा आदि कोई सहायता उपलब्ध कराई गई है या नहीं।

बारिश में सड़कें पानी में डूबे होने से खुले पड़े मैनहोल और खोदकर छोड़े गए गड्ढे नजर नहीं आएं। नगर निगम जून में ही अभियान चलाकर इन्हें ढकता था, लेकिन इस बार सैकड़ों मैनहोल और गड्ढे खुले पड़े हैं, जिन्हें ढका नहीं गया। -रवि माथुर, पार्षद

हाईवे पर 20 से ज्यादा गड्ढे खुले छोड़ दिए गए हैं। हादसों के बाद भी नगर निगम, एनएचआई और मेट्रो ने सबक नहीं लिया है। किसी की जान जाएगी, उसके बाद ही एक दूसरे पर ठीकरा फोड़ेंगे। -मुकेश यादव, पूर्व पार्षद

नगर निगम क्षेत्र में ऐसे मैनहोल और गड्ढों की जांच करा ली जाएगी, जो खतरनाक ढंग से खुले पड़े हैं। इन्हें तत्काल कवर कराया जाएगा। -शिशिर कुमार, अपर नगर आयुक्त

Source: <https://www.bhaskar.com/amp/local/uttar-pradesh/lucknow/bakshikatalab/news/mahigwan-lucknow-police-arrests-akash-accused-assault-deadly-attack-scst-act-138384975.html>

महिगवां में मारपीट के मामले में फरार आरोपी गिरफ्तार: पुलिस ने मुखबिर की सूचना पर शराब की दुकान के पास से पकड़ा मोहम्मद मुस्तकीम | बख्शी का तालाब (लखनऊ), लखनऊ 14 घंटे पहले

महिगवां पुलिस ने मारपीट और जानलेवा हमले के एक मामले में फरार चल रहे आरोपी आकाश उर्फ आकर्ष को गिरफ्तार कर लिया है। आरोपी पर एससी/एसटी एक्ट के तहत भी मुकदमा दर्ज था।

यह मामला 01 अक्टूबर 2025 को सुभाष कुमार गौतम पुत्र मुन्नी लाल गौतम निवासी बराखेमपुर, थाना महिगवां, जनपद लखनऊ की लिखित तहरीर पर दर्ज किया गया था। महिगवां थाने में 3(2)5 एससी/एसटी एक्ट के तहत मुकदमा पंजीकृत किया गया था। पुलिस टीम वांछित अभियुक्त की गिरफ्तारी के लिए लगातार तलाश कर रही थी।

सहायक पुलिस आयुक्त बीकेटी के आदेशों के अनुपालन में, 07 जुलाई 2026 को मुखबिर की सूचना पर कार्रवाई की गई। महिगवां पुलिस टीम ने मवाई कला चौराहा स्थित देशी शराब की दुकान के सामने बने एक होटल से आकाश उर्फ आकर्ष को पकड़ा। उसे सुबह करीब 11:55 बजे गिरफ्तार किया गया।

गिरफ्तारी और हिरासत की पूरी प्रक्रिया के दौरान माननीय सर्वोच्च न्यायालय और राष्ट्रीय मानवाधिकार आयोग द्वारा जारी दिशा-निर्देशों का पालन किया गया। अभियुक्त के परिजनों को गिरफ्तारी की सूचना दूरभाष के माध्यम से दी गई। आवश्यक कानूनी कार्यवाही पूरी करने के बाद अभियुक्त को माननीय न्यायालय के समक्ष प्रस्तुत किया जा रहा है।

पूछताछ में अभियुक्त ने अपना नाम आकाश उर्फ आकर्ष पुत्र दिनेश कुमार गौतम, निवासी ग्राम मवाईकला, थाना महिगवां, जनपद लखनऊ, उम्र लगभग 21 वर्ष बताया। उसने स्वीकार किया कि मुकदमे के डर से वह पुलिस से बचने के लिए छिपा हुआ था। पुलिस टीम को देखकर उसने भागने का प्रयास किया, लेकिन घेराबंदी कर उसे पकड़ लिया गया।

गिरफ्तारी करने वाली पुलिस टीम में थानाध्यक्ष/टीम प्रभारी राधे श्याम मौर्या, उपनिरीक्षक जगमोहन दुबे, हेड कांस्टेबल अनिगपाल सिंह, कांस्टेबल बनारसी और कांस्टेबल लाल मोहम्मद शामिल थे।

Source: <https://www.bhaskarhindi.com/other/haryana-ke-eent-bhatton-mein-kathit-bandhua-majdoori-ke-86-mamlon-ki-online-sunwai-karega-nhrc-1324873>

Home /अन्य /हरियाणा के ईट-भट्टों में बंधुआ...

हरियाणा के ईट-भट्टों में बंधुआ मजदूरी के 86 मामलों की ऑनलाइन सुनवाई करेगा एनएचआरसी
7 July 2026 5:25 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) 9 जुलाई 2026 को हरियाणा के विभिन्न जिलों में स्थित ईट-भट्टों से जुड़े कथित बंधुआ मजदूरी के 86 मामलों की ऑनलाइन सुनवाई करेगा। इस वर्चुअल सुनवाई की अध्यक्षता आयोग के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन करेंगे। सुनवाई में आयोग के वरिष्ठ अधिकारी भी मौजूद रहेंगे।

नई दिल्ली, 7 जुलाई (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) 9 जुलाई 2026 को हरियाणा के विभिन्न जिलों में स्थित ईट-भट्टों से जुड़े कथित बंधुआ मजदूरी के 86 मामलों की ऑनलाइन सुनवाई करेगा। इस वर्चुअल सुनवाई की अध्यक्षता आयोग के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन करेंगे। सुनवाई में आयोग के वरिष्ठ अधिकारी भी मौजूद रहेंगे। आयोग ने राज्य के मुख्य सचिव या उनके प्रतिनिधि, श्रम आयुक्त और संबंधित सभी जिलाधिकारियों (डीएम) को सुनवाई में उपस्थित रहने के निर्देश दिए हैं। अधिकारियों से उम्मीद की गई है कि वे अब तक की गई कार्रवाई की विस्तृत रिपोर्ट पेश करेंगे। इसमें बंधुआ मजदूरों की पहचान, उन्हें मुक्त कराने और उनका ई-श्रम पोर्टल पर पंजीकरण कराने से जुड़ी जानकारी शामिल होगी। ई-श्रम असंगठित क्षेत्र के श्रमिकों के लिए केंद्र सरकार का एक प्रमुख पोर्टल है। सुनवाई के दौरान आयोग उन शिकायतों पर जिलाधिकारियों द्वारा की गई कार्रवाई की समीक्षा करेगा, जो एचआरसी ने उन्हें भेजी थीं। साथ ही बंधुआ मजदूरी प्रथा (उन्मूलन) अधिनियम, 1976 के प्रावधानों और बंधुआ मुक्ति मोर्चा तथा एशियाड मजदूर मामलों में सुप्रीम कोर्ट द्वारा दिए गए निर्देशों के पालन की स्थिति का भी आकलन किया जाएगा। इसके अलावा आयोग पुनर्वास पैकेजों की स्थिति की भी समीक्षा करेगा। इसमें आर्थिक सहायता, कौशल प्रशिक्षण और वैकल्पिक रोजगार के अवसरों की जानकारी शामिल होगी। मुक्त कराए गए मजदूरों को सामाजिक सुरक्षा योजनाओं का लाभ दिलाने के लिए ई-श्रम पोर्टल पर उनके पंजीकरण की प्रगति और संबंधित जिलों में ऐसी घटनाओं की पुनरावृत्ति रोकने के लिए उठाए गए कदमों पर भी चर्चा की जाएगी। यह ऑनलाइन सुनवाई बंधुआ मजदूरी को समाप्त करने और बंधुआ मजदूरी प्रथा (उन्मूलन) अधिनियम, 1976 के सख्त पालन को सुनिश्चित करने के प्रति एनएचआरसी की प्रतिबद्धता को दर्शाती है। सुप्रीम कोर्ट ने 11 मई 1997 को इस कानून और अपने आदेशों के अनुपालन की निगरानी की जिम्मेदारी एनएचआरसी को सौंपी थी।

Source: <https://jantaserishta.com/local/haryana/nhrc-seeks-report-from-haryana-government-4783274>

Haryana सरकार से NHRC ने मांगी रिपोर्ट
Kiran7 July 2026 11:18 AM

Hisar हिसार में वेंटिलेटर की कमी से एक नवजात की मौत का खुद संज्ञान लेते हुए, नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने राज्य के चीफ सेक्रेटरी को नोटिस जारी कर दो हफ्ते में डिटेल्ड रिपोर्ट मांगी है। हिसार और रोहतक के अस्पतालों में करीब 24 घंटे तक वेंटिलेटर सपोर्ट न मिलने से नवजात की मौत हो गई। NHRC ने अपनी रिपोर्ट में कहा कि पिता एक अस्पताल से दूसरे अस्पताल गए, लेकिन उन्हें वेंटिलेटर नहीं मिला, जिससे बच्चे की मौत हो गई।

कमीशन ने देखा कि अगर न्यूज़ रिपोर्ट की बातें सच हैं, तो वे अधिकारों के उल्लंघन का गंभीर मुद्दा उठाती हैं। 3 जुलाई की एक रिपोर्ट के मुताबिक, बच्चे का जन्म 1 जुलाई को हिसार के सिविल अस्पताल में सिजेरियन सेक्शन से हुआ था और उसे तुरंत वेंटिलेटर सपोर्ट की ज़रूरत थी। जब उसकी माँ सिविल अस्पताल में भर्ती रही, तो डॉक्टरों ने शुरू में नवजात को हिसार ज़िले के अग्रोहा के मेडिकल कॉलेज में रेफर कर दिया। हालाँकि, जब सिविल अस्पताल ने कथित तौर पर यह कन्फर्म किया कि अग्रोहा में भी कोई वेंटिलेटर उपलब्ध नहीं है, तो बच्चे को रोहतक के PGIMS में रेफर कर दिया गया। PGIMS में भी वेंटिलेटर नहीं मिलने पर, बच्चे को हिसार वापस लाया गया और एक प्राइवेट हॉस्पिटल ले जाया गया, जहाँ उसे मृत घोषित कर दिया गया।

मामला डिस्ट्रिक्ट मेडिकल नेग्लिजेंस बोर्ड को भी भेजा गया, जिसने जांच शुरू कर दी है। हेल्थ डिपार्टमेंट के सूत्रों ने कहा कि “कम्युनिकेशन गैप” की वजह से मौत हुई। रोहतक सिविल हॉस्पिटल में वेंटिलेटर उपलब्ध था, लेकिन बच्चे को PGIMS में भर्ती कराया गया। फतेहाबाद, सिरसा और जींद के आस-पास के जिलों के सिविल हॉस्पिटल में भी वेंटिलेटर की उपलब्धता की जाँच नहीं की गई।

Source: <https://insamachar.com/national-human-rights-commission-will-hold-an-online-hearing-on-july-9-regarding-86-cases-of-alleged-bonded-labour-in-brick-kilns-in-haryana/amp/>

भारत

राष्ट्रीय मानवाधिकार आयोग 9 जुलाई को हरियाणा के ईट-भट्टों में कथित बंधुआ मजदूरी के 86 मामलों ऑनलाइन सुनवाई करेगा

Published by Editor 14 घंटे ago

राष्ट्रीय मानवाधिकार आयोग 9 जुलाई 2026 को हरियाणा के विभिन्न जिलों के ईट-भट्टों में कथित बंधुआ मजदूरी से संबंधित 86 मामलों के निपटारे के लिए एक ऑनलाइन सुनवाई आयोजित करेगा। इस वर्चुअल सुनवाई की अध्यक्षता वरिष्ठ अधिकारियों की उपस्थिति में आयोग के अध्यक्ष न्यायमूर्ति वी रामसुब्रमण्यम करेंगे।

आयोग ने राज्य के मुख्य सचिव या उनके नामित व्यक्ति, श्रम आयुक्त के साथ-साथ सभी संबंधित जिला मजिस्ट्रेटों को इस ऑनलाइन सुनवाई के दौरान उपस्थित रहने का निर्देश दिया है। संबंधित अधिकारियों से अपेक्षा की जाती है कि वे अब की गई कार्रवाई का विस्तृत विवरण प्रस्तुत करेंगे, जिसमें बंधुआ मजदूरों की पहचान, उनकी मुक्ति तथा असंगठित श्रमिकों के लिए केंद्रीय मंच ई-श्रम पोर्टल पर उनका पंजीकरण भी शामिल होगा।

इस सुनवाई का मुख्य ध्यान एनएचआरसी द्वारा जिला मजिस्ट्रेटों को भेजी गई शिकायतों पर की गई कार्रवाई के मूल्यांकन, बंधुआ मजदूरी प्रणाली (उन्मूलन) अधिनियम, 1976 के प्रावधानों के अनुपालन की स्थिति और 'बंधुआ मुक्ति मोर्चा' तथा 'एशियाड वर्कर्स' मामलों में सर्वोच्च न्यायालय के आदेशों सहित अन्य संबंधित मुद्दों पर रहेगा।

आयोग पुनर्वास पैकेजों की स्थिति की भी समीक्षा करेगा, जिसमें वित्तीय सहायता, कौशल प्रशिक्षण और वैकल्पिक आजीविका शामिल हैं। इसके अलावा, बचाए गए मजदूरों के लिए सामाजिक सुरक्षा लाभ सुनिश्चित करने के लिए ई-श्रम पोर्टल पंजीकरण की प्रगति और चिन्हित जिलों में इस तरह के मामलों की पुनरावृत्ति को रोकने के लिए किए गए उपायों की भी समीक्षा की जाएगी।

ये वर्चुअल सुनवाई बंधुआ मजदूरी को खत्म करने और बंधुआ मजदूरी प्रणाली अधिनियम, 1976 के सख्त अनुपालन को सुनिश्चित करने के प्रति एनएचआरसी की प्रतिबद्धता को रेखांकित करती है। सर्वोच्च न्यायालय ने 11 मई 1997 को इस अधिनियम और अदालती आदेशों के अनुपालन की निगरानी का जिम्मा एनएचआरसी को सौंपा था।

Source: <https://www.livehindustan.com/career/national-human-rights-commission-paid-internship-opportunity-at-apply-by-july-10-know-all-details-201783467296775.amp.html>

राष्ट्रीय मानवाधिकार आयोग में इंटरनशिप का मौका, इतना मिलेगा स्टाइपेंड; 10 जुलाई तक करें आवेदन
Jul 08, 2026 05:11 am IST By Dheeraj Pal लाइव हिन्दुस्तान

यह इंटरनशिप पूरी तरह ऑनलाइन (वर्चुअल) मोड में आयोजित की जाएगी, इसलिए देशभर के छात्र अपने घर से ही इसमें हिस्सा ले सकेंगे। दो सप्ताह की इस इंटरनशिप के दौरान प्रतिभागियों को मानवाधिकार (ह्यूमन राइट्स) से जुड़े विभिन्न विषयों और उनके व्यावहारिक पहलुओं की जानकारी दी जाएगी।

अगर आपकी रुचि मानवाधिकार, कानून और शासन से जुड़े विषयों में है, तो यह खबर आपके लिए है। दरअसल, राष्ट्रीय मानवाधिकार आयोग (NHRC) जल्द ही 2 हफ्ते का शॉर्ट इंटरनशिप प्रोग्राम शुरू करने जा रहा है। इससे जुड़कर आप मानवाधिकार के बारे में गहराई से जानने का मौका मिलेगा। अगर आप भी मानवाधिकार आयोग के इस इंटरनशिप प्रोग्राम का हिस्सा बनना चाहते हैं, तो स्टूडेंट्स ऑनलाइन रजिस्ट्रेशन कर सकते हैं। बता दें कि इस इंटरनशिप की खास बात यह है कि इस प्रोग्राम के लिए आपको पैसे भी मिलेंगे। क्योंकि इंटरनशिप पेड है। चलिए जानते हैं कि इस इंटरनशिप प्रोग्राम के लिए कौन-कौन आवेदन कर सकता है।

क्या है इंटरनशिप

यह इंटरनशिप पूरी तरह ऑनलाइन (वर्चुअल) मोड में आयोजित की जाएगी, इसलिए देशभर के छात्र अपने घर से ही इसमें हिस्सा ले सकेंगे। दो सप्ताह की इस इंटरनशिप के दौरान प्रतिभागियों को मानवाधिकार (ह्यूमन राइट्स) से जुड़े विभिन्न विषयों और उनके व्यावहारिक पहलुओं की जानकारी दी जाएगी। इंटरनशिप में करीब 40 से 45 ऑनलाइन सत्र आयोजित होंगे, जिनमें मानवाधिकार विशेषज्ञ और आयोग के अधिकारी छात्रों को अलग-अलग विषयों पर मार्गदर्शन देंगे। इसके अलावा राष्ट्रीय मानवाधिकार आयोग (NHRC) के अध्यक्ष और आयोग के सदस्यों के साथ विशेष संवाद (इंटरैक्टिव सेशन) का भी अवसर मिलेगा, जहां छात्र सीधे उनसे सवाल पूछ सकेंगे।

कार्यक्रम के दौरान छात्रों को मानवाधिकार से जुड़े ग्रुप प्रोजेक्ट पर काम करना होगा। साथ ही बुक रिव्यू जैसी शैक्षणिक गतिविधियों के माध्यम से उनकी समझ और विश्लेषण क्षमता को भी विकसित किया जाएगा। इसके अलावा पुलिस स्टेशन और गैर-सरकारी संगठनों (NGO) की वर्चुअल फील्ड विजिट भी कराई जाएगी, ताकि छात्र मानवाधिकार से जुड़े कार्यों और व्यवस्थाओं को व्यावहारिक रूप से समझ सकें। इससे प्रतिभागियों को मानवाधिकार के क्षेत्र का सैद्धांतिक और व्यावहारिक, दोनों तरह का अनुभव मिलेगा।

NHRC इंटरनशिप 2026: कौन कर सकता है आवेदन?

किसी भी 5 वर्षीय इंटीग्रेटेड पोस्टग्रेजुएट कोर्स के तीसरे वर्ष या उससे आगे पढ़ रहे छात्र आवेदन कर सकते हैं।

ग्रेजुएशन के तीसरे या अंतिम वर्ष के विद्यार्थी भी पात्र हैं।

किसी भी पोस्टग्रेजुएट डिग्री के किसी भी सेमेस्टर या वर्ष में पढ़ रहे छात्र आवेदन कर सकते हैं। एलएलबी (LLB) के छात्र भी इसके लिए योग्य हैं।

पोस्टग्रेजुएट डिप्लोमा के किसी भी सेमेस्टर या वर्ष के विद्यार्थी और रिसर्च स्कॉलर भी आवेदन कर सकते हैं।

अभ्यर्थी के 12वीं और 5 वर्षीय इंटीग्रेटेड कोर्स के पहले चार सेमेस्टर/ग्रेजुएशन में कम से कम 60% अंक होना जरूरी है।

1 जुलाई 2026 के अनुसार उम्मीदवार की अधिकतम आयु 28 वर्ष होनी चाहिए।

NHRC इंटरनशिप 2026 के लिए ऑनलाइन आवेदन कैसे करें?

यदि आप इस इंटरनशिप के लिए आवेदन करना चाहते हैं, तो नीचे दिए गए आसान स्टेप्स फॉलो करें-

सबसे पहले NHRC की आधिकारिक वेबसाइट पर जाएं।

होमपेज पर Training Program सेक्शन में जाकर Online Short Term Internship Program (OSTI) चुनें।

Apply for the OSTI लिंक पर क्लिक करें।

अपना मोबाइल नंबर और ईमेल आईडी दर्ज करें और दोनों पर आए OTP से वेरिफिकेशन पूरा करें।

अब आवेदन फॉर्म में व्यक्तिगत जानकारी, शैक्षणिक योग्यता और अन्य जरूरी विवरण भरें।

इसके बाद पासपोर्ट साइज फोटो, हस्ताक्षर और Statement of Purpose (SOP) अपलोड करें।

सभी जानकारियां एक बार अच्छी तरह जांच लें और फिर Submit बटन पर क्लिक करके आवेदन पूरा करें।

आवेदन प्रक्रिया पूरी होने के बाद चयनित उम्मीदवारों की सूची NHRC की आधिकारिक वेबसाइट पर जारी की जाएगी। इंटरनशिप से जुड़ी किसी भी जानकारी के लिए छात्र कार्यदिवसों में सुबह 10 बजे से शाम 6 बजे तक NHRC के हेल्पलाइन नंबर 011-24663371 या ईमेल internship.nhrc@gov.in पर संपर्क कर सकते हैं।

100 सीटें निर्धारित

राष्ट्रीय मानवाधिकार आयोग के इस इंटरनशिप प्रोग्राम के लिए 100 सीटें निर्धारित की हैं।

अप्लाई करने की लास्ट डेट

मानवाधिकार के इस पेड इंटरनशिप के लिए इच्छुक उम्मीदवार 10 जुलाई 2026 तक आवेदन कर सकते हैं।

इंटरनशिप कब से शुरू होगा?

इस इंटरनशिप प्रोग्राम की शुरुआत 3 अगस्त से होगी, जो 14 अगस्त 2026 तक चलेगी। यानी इसकी अवधि 2 हफ्ते तक होगा।

स्टाइपेंड- 2000 रुपये

सेलेक्शन प्रोसेस- चयन 12वीं, ग्रेजेशन और इंटरनशिप स्टेटमेंट पर्पस के आधार पर किया जाएगा।

Source: <https://navbharattimes.indiatimes.com/education/jobs-junction/nhrc-osti-paid-internship-2026-for-students-100-seats-check-eligibility-age-stipend-apply-online-last-date-10-july/articleshow/132238357.cms>

hindi NewseducationJobs JunctionNhrc Osti Paid Internship 2026 For Students 100 Seats Check Eligibility Age Stipend Apply Online Last Date 10 July

NHRC Internship 2026: राष्ट्रीय मानवाधिकार आयोग में पेड इंटरनशिप पाने का मौका, 10 जुलाई तक करें रजिस्ट्रेशन
Authored by: वर्षा यादव | नवभारतटाइम्स.कॉम • 7 Jul 2026, 6:30 pm IST

Paid Internship 2026 NHRC: राष्ट्रीय मानवाधिकार आयोग छात्रों के लिए 3 अगस्त से शॉर्ट टर्म इंटरनशिप प्रोग्राम शुरू करने जा रहे हैं। जो स्टूडेंट्स इसमें पार्टिसिपेट करना चाहते हैं, वो अप्लाई कर सकते हैं। लास्ट डेट भी आने वाली है।

NHRC Internship 2026 Last Date : कॉलेज स्टूडेंट्स जो मानवाधिकार, कानून और शासन से जुड़े विषयों को करीब से जानना चाहते हैं, उनके लिए बेहतरीन अवसर है। राष्ट्रीय मानवाधिकार आयोग (NHRC) दो हफ्ते का शॉर्ट टर्म इंटरनशिप प्रोग्राम शुरू करने जा रहा है। जिसमें शामिल होने के लिए स्टूडेंट्स ऑनलाइन रजिस्ट्रेशन कर सकते हैं। यह इंटरनशिप प्रोग्राम आपको मानवाधिकार के बारे में गहराई से समझने का अवसर देगा। साथ में आपको पैसे भी मिलेंगे। क्योंकि इंटरनशिप पेड है।

राष्ट्रीय मानवाधिकार आयोग की यह इंटरनशिप वर्चुअल यानी ऑनलाइन होगी। इंटरनशिप के दो हफ्तों में स्टूडेंट्स ह्यूमन राइट्स से जुड़े विभिन्न मुद्दों के बारे में समझेंगे। इसपर 40-45 सेशन होंगे। साथ में NHRC के अध्यक्ष-मैंबर्स की खास बातचीत, ह्यूमन राइट्स पर ग्रुप प्रोजेक्ट, बुक रिव्यू, पुलिस स्टेशन और एनजीओ की वर्चुअल फील्ड विजिट जैसी गतिविधियां भी करवाई जाएंगी।

NHRC Internship 2026: लास्ट डेट

आयोग राष्ट्रीय मानवाधिकार आयोग (NHRC)

इंटरनशिप शॉर्ट टर्म इंटरनशिप प्रोग्राम (OSTI)

इंटरनशिप की सीटें 100

ऑफिशियल वेबसाइट nhrc.nic.in

अप्लाई करने की लास्ट डेट 10 जुलाई 2026

इंटरनशिप कब से शुरू होगी? 3 से 14 अगस्त 2026

इंटरनशिप की अवधि 2 हफ्ते (सुबह 10 बजे-5.30 बजे तक)

स्टाइपेंड ₹2000/-

सेलेक्शन प्रोसेस चयन 12वीं, ग्रेजुएशन और इंटरनशिप स्टेटमेंट पर्स के आधार पर किया जाएगा।

इंटरनशिप का नोटिस NHRC Internship 2026 Notice

अप्लाई करने का लिंक NHRC Internship 2026 Apply Online

NHRC इंटरनशिप के लिए योग्यता

एनएचआरसी में इंटरनशिप के लिए स्टूडेंट्स जो किसी भी इंटीग्रेटेड 5 साल के PG कोर्स के तीसरे साल या उससे आगे के साल में पढ़ रहे हों।

ग्रेजुएशन कोर्स के तीसरे या आखिरी साल में पढ़ने वाले स्टूडेंट्स।

किसी भी पोस्ट-ग्रेजुएट डिग्री कोर्स के किसी भी सेमेस्टर/साल के छात्र (LLB वाले भी योग्य होंगे)।

पोस्ट-ग्रेजुएट डिप्लोमा कोर्स के किसी सेमेस्टर या ईयर के स्टूडेंट्स के अलावा रिसर्च स्कॉलर के तौर पर पढ़ाई कर रहे स्टूडेंट्स भी अप्लाई कर सकते हैं।

विद्यार्थी ने 12वीं कक्षा में और ग्रेजुएशन/पांच साल के इंटीग्रेटेड कोर्स के शुरुआती 4 सेमेस्टर में 60 प्रतिशत अंक हासिल किए हों।

छात्र की उम्र 1 जुलाई 2026 को अधिकतम 28 साल से ज्यादा नहीं होनी चाहिए।

राष्ट्रीय मानवाधिकार इंटरनशिप में अप्लाई कैसे करें?

इस इंटरनशिप में अप्लाई करने के लिए स्टूडेंट्स को सबसे पहले NHRC की ऑफिशियल वेबसाइट nhrc.nic.in पर जाना होगा।

यहां Training Program में आपको इंटरनशिप की जानकारी मिलेगी।

इसमें Online Short Term Internship Program (OSTI) के सामने Apply for the OSTI के लिंक पर क्लिक करें।

अपने मोबाइल नंबर और ईमेल आईडी की डिटेल्स भरें।

दोनों पर ओटीपी आएंगे। वेरिफाई होने के बाद आगे रजिस्ट्रेशन की डिटेल्स फिल करें।

इसमें पर्सनल डिटेल्स, एजुकेशनल क्वालिफिकेशन और अन्य जानकारी मांगी जाएंगी। डॉक्यूमेंट्स अपलोड वाले कॉलम में अपना पासपोर्ट साइज फोटोग्राफ, हस्ताक्षर, इंटरनशिप स्टेटमेंट पर्स अपलोड करें।

सभी डिटेल्स ध्यान से भरते जाएं और फॉर्म को फाइनली चेक करने के बाद सबमिट कर दें।

इंटरनशिप के लिए सेलेक्ट हुए स्टूडेंट्स की लिस्ट राष्ट्रीय मानवाधिकारिक आयोग की आधिकारिक वेबसाइट पर जारी की जाएगी। इंटरनशिप या इससे जुड़ी अन्य किसी भी जानकारी के लिए स्टूडेंट्स फोन नंबर 011-24663371 और ईमेल आईडी internhsip.nhrc@gov.in पर सुबह 10 बजे से 6 बजे तक संपर्क कर सकते हैं।